

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No. 271/96(Civil)
in O.A.993/1995

Friday this the 15th day of November, 1996.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. SP. BISWAS, ADMINISTRATIVE MEMBER

Shri Rajendra Kumar
S/o Sunder Lal, r/o House No.
802/7, Gall No.16,
Vijay Nagar, Sahadra,
Delhi-110 001.

Petitioner/
... Applicant

(By Advocate Mr. I.C. Agarwal)

Vs.

1. Smt. N.J. Krishna
Director General,
Deptt. of Advertising &
Visual Publicity, PTI Building
Parliament Street, New Delhi.1. ... Respondent

(By Advocate Mr. V.S.R. Krishna)

The petition having been heard on 15.11.1996
the Tribunal on the same day delivered the
following:

O R D E R

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Petitioner complains of disobedience of
the orders of this Tribunal in O.A.993/95 wherein
the Tribunal directed grant of temporary status
if applicant is found eligible from due date subject
to availability of work in his turn.

2. Shri V.S.R. Krishna, took notice on behalf
of respondent and submitted that the department will
view the case of petitioner with a great measure

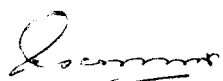
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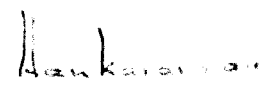
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of compassion and try to ameliorate his position. Shri Krishna submits further that the Department will examine the details of the service put in by petitioner and inform him of his position and prospects in the wait list, within six weeks from today.

3. We record the submissions. We consider it unnecessary to proceed with the Contempt Petition and dismiss the same. No costs.

Dated the 15th day of November, 1996.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
CHAIRMAN

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